

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.330/2001.

Monday this the 28th day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

(By Advocate Shri P.V.Mohan)

vs.

1. The Chief Labour Commissioner (Central), Government of India/ Ministry of Labour, Office of the Chief Commissioner (Central), New Delhi.
2. Union of India represented by Secretary, Ministry of Labour, New Delhi. Respondents

(By Advocate Shri K.Kesavankutty, ACGSC)

The application having been heard on 28th May 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

The applicant, Labour Enforcement Officer (Central), Ministry of Labour, Trivandrum is aggrieved that by order dated 27.3.2001, he was placed under suspension pending investigation of a criminal offence against him. The applicant on 2.4.2001 made a request to the first respondent for review of the order of suspension. The first respondent has not considered that and passed any order. Under these circumstances, the applicant

has filed this application to have the A-1 order set aside and for a direction to the respondents to reinstate the applicant as Labour Enforcement Officer (Central) either in Trivandrum or any other station and also to consider and dispose of A-3 petition on merit.

2. When the O.A. came up for hearing on 21.5.01, learned counsel of the respondents sought some time and the case was adjourned to this date. Today when the matter was taken up none was present for the respondents even on the second call. As the applicant has made a petition for review of the order of suspension to the first respondent who is the competent authority and the same is pending, we are of the considered view that the interests of justice would be met if the application is disposed of directing the first respondent to consider the Review Petition and to dispose it of.

3. Accordingly, the application is disposed of directing the first respondent to consider Annexure A3 representation and dispose it of with a speaking order within two months from the date of receipt of a copy of this order. No costs.

Dated 28th May 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

rv

List of Annexures referred to in the order:

A-1: True copy of the Order No.1(1)/2001-Vig. dated 27.3.2001, issued by Chief Labour Commissioner(Central)

A-3: True copy of the application submitted by the applicant dated 2.4.2001.